

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1693**

**TO BE ANSWERED ON THE 02<sup>nd</sup> JULY, 2019/ ASHADHA 11, 1941 (SAKA)**

**ATTACK ON JOURNALISTS**

**1693.        ADV. ADOOR PRAKASH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has taken note of the growing incidents of attack on journalists; and**

**(b) if so, the details thereof and the measures taken by the Government to ensure the safety of media persons?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) & (b): Central Government attaches highest importance to the safety and security to every citizen of the country including journalists. The existing laws for protection of citizens also cover journalists. 'Police' and 'Public Order' are State subjects under the Seventh Schedule of the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. The Ministry of Home Affairs has issued advisories to the States and UTs, from time to time, to maintain law & order and to ensure that any person who takes law into his/her own hands is punished promptly as per law. An advisory specifically on safety of journalists was issued to States/UTs on 20<sup>th</sup> October 2017 requesting them to strictly enforce the law to ensure the safety and security of media persons, which is available on the Ministry's website : [www.mha.gov.in](http://www.mha.gov.in).**

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